

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
VARUN MEDIA PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	VARUN MEDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/04/1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Kanpur, U.P. (Under The Companies Act, 1956)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51100UP1994PTC016293
5.	Address of the registered office and principal office (if any) of corporate debtor	C-457, SECTOR-10, NOIDA, U.P. 201301 INDIA
6.	Insolvency commencement date in respect of corporate debtor	14.07.2023 (Order dated 14.07.2023 passed by Hon'ble Adjudicating Authority, Allahabad in C.P. IB-110/ALD/2022 was uploaded on NCLT website and deemed to be received on 17th July 2023)
7.	Estimated date of closure of insolvency resolution process	10.01.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pradeep Kumar Ray. IBBI/IPA-002/IP-N01100/2021-22/13648
9.	Address and e-mail of the interim resolution professional, as registered with the Board	R/o WZ-108, Shadipur Main Bazar, New Delhi - 110008 E-mail: pkrayip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	R/o WZ-108, Shadipur Main Bazar, New Delhi - 110008 E-mail: irpvarunmedia@gmail.com
11.	Last date for submission of claims	28.07.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads . N.A

Notice is hereby given that the National Company Law Tribunal Allahabad (Prayagraj) has ordered the commencement of a corporate insolvency resolution process of the **VARUN MEDIA PRIVATE LIMITED** on 14.07.2023.

The creditors of **VARUN MEDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 28.07.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class N.A in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date : Delhi

Name : Mr. Pradeep Kumar Ray

Place : 18.07.2023

Interim Resolution Professional

Registration No. IBBI/IPA-002/IP-N01100/2021-22/13648